

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4219
TO BE ANSWERED ON 22.03.2021**

PLACEMENT AGENCIES

†4219. SHRI PRATAPRAO JADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether many placement agencies in the country particularly in Metropolitan Cities are in operation which are looting money in the name of providing employment and registration fee;**
- (b) if so, the details thereof as on date;**
- (c) whether the Government proposes to enact any legislation for taking action against such agencies and monitor the situation;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): The matter regarding regulations/repatriation of placement agencies lies in the domain of the states. States/UTs have been advised to regulate the conduct of private placement agencies. Complaints, if any are received by respective State Governments/UT administration and are dealt under the provisions of IPC or other prevailing Acts under which such establishments are registered. Central Government has launched National Career Service Portal (NCSP) and many State Governments have launched online job portals so that job-seekers can connect with the employers and vice-versa free of cost. Central Government is also assisting State Governments to modernize employment exchanges for providing employment services to job seekers.
